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NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 35/2017 in T.P. No. 112/634A/NCLT/AHM/2016 (New) C.A. No.79/634A/CLB/MB/2015 (Old)

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2017

Name of the Company:

N.K. Vasu

V/s

Nijinay Trading Pvt. Ltd.

Section of the Companies Act:

Section 634A of the Companies Act, 1956;

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

<u>SIGNATURE</u>

1 MANGESH BHOGALE KAVOCATE

APPLILANT

Mohogale

2 IM Shah

Alebroonte

Montica

<u>UKDEK</u>

Learned Advocate Mr. J M Shah present for Applicant. None present for Respondent.

IA 35/2017 is filed seeking permission to withdraw TP no. 112/2016(CA 79/2015). Notice on the application given to the counsel of Respondents.

It is stated in the affidavit that matter is settled finally and therefore applicant/petitioner is seeking permission to withdraw TP 112/2016 (CA 79/2015). Permission granted. IA 35/2017 is allowed.

TP 112/2016 (CA 79/2015) is dismissed as withdrawn.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 5th day of April, 2017.